GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF ADMINISTRATIVE REFORMS & PUBLIC GRIEVANCES)

LOK SABHA UNSTARRED QUESTION NO. 2957 (TO BE ANSWERED ON 15.12.2021)

SCRAP DISPOSAL POLICY

2957. SHRI E.T. MOHAMMED BASHEER:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has launched scrap disposal policy under Personnel and Public Grievances and Pension Ministry as a part of Swachh Bharat;
- (b) if so, the details and outcome thereof;
- (c) whether the Government has planned to open up the scope of the projects; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) & (b): Scrap disposal policy in Government is already provided under Chapter 7 of General Financial Rules (GFR) 2017. A Special Campaign on disposal of pendency and swachta was organized from 2 October to 31 October, 2021 in all Ministries / Departments in Government of India including their attached / subordinate offices, autonomous organizations across the country and Indian Missions abroad. The activities included indoor and outdoor cleanliness campaign, disposal of scrap, weeding out of outlived records and disposal of pending references from the Members of Parliament, State Governments, Inter -Ministerial references, Parliament Assurances and Public Grievances. The campaign has brought down pendency in identified categories significantly. It also generated revenue of about Rs.62.00 cr. from disposal of scrap and about 12 lakh sq. ft. of space was freed up in offices for productive use.
- (c) & (d): In order to consolidate the gains during the special campaign, the Government has decided to monitor pendency on regularly and strengthen the internal processes for efficient and speedy disposal of references.
